

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 346/2004
OA 27/2004

New Delhi, this the 6th day of December, 2004

Hon'ble Mr. Shanker Raju, Member (J)
Hon'ble Mr. S. K. Malhotra, Member (A)

Shri M.P. Sharma
Deputy Superintendent of Police
Central Bureau of Investigation,
Co-ordination Division,
VIIIth floor, Lok Nayak Bhawan,
Khan Market, New Delhi.

...Petitioner

(By Advocate Shri M.K. Bhardwaj)

Versus

1. Shri A.N. Tiwari
Secretary,
Department of Personnel & Training,
North Block, New Delhi.

2. Shri U.S. Mishra
Director
Central Bureau of Investigation,
Block No.3, CGO Complex,
New Delhi.

3. Shri S.D. Baijal
Administrative Officer (Estt.)
Central Bureau of Investigation,
Block No.3, 4th Floor,
C.G.O. Complex, New Delhi.

...Respondents.

(By Advocate Shri T.C. Gupta)

O R D E R (ORAL)

We find that the respondents in compliance, have passed an order on 12.1.2004 considering the case in the light of DOP&T's OM dated 14.9.1992. This order contains no reason. In this view of the matter, respondents are called upon to reconsider the matter and pass a reasoned order *u/s* compliance. This should be done within a month from the date of receipt of a copy of this order.

CP is accordingly disposed of. Notices are discharged. However, if the applicant
still aggrieved, he will be at liberty to revive this CP, if so advised.

DASTI order to both the parties.


(S.K. Malhotra)
Member (A)


(Shanker Raju)
Member (J)

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